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IN THE HIGH COURT OF DELHI, AT NEW DELHI
(EXTRA ORDINARY WRIT JURISDICTION)

W.P. (C) No. OF 2020

In the Matter of: -

Mr. Rakesh

....Petitioner

Versus

The Union of India,

Through its Chief Secretary

Situated at: -

502-C Shastri Bhawan,

New Delhi - 110001

....Respondent

PUBLIC INTEREST LITIGATION UNDER
ARTICLE 226 OF THE CONSTITUTION OF
INDIA FOR ISSUING THE DIRECTION TO THE
RESPONDENT TO REMOVE THE CALLER TUNE OF
MR. AMITABH BACHCHAN OF CORONA FROM
THE MOBILE

Most Respectfully Showth:

(7)

1. That the writ has not personal interest in the litigation and that the petition is not guided by self - gain or for gain of any other person / institution / body and that there is not motive other than of public interest in filing the writ petition.
2. That the petitioner has obtained all the knowledge by the government website of the concerned department as well as many leading news paper.
3. That the present petition has been filed for all the person who are tax payer and who are disturbed by such caller tune.
4. That the respondent shall be affected by the writ as respondent has not engaged a correct man for the purpose of awareness of the precaution during this corona period.
5. That the petitioner is a social worker and as mentioned in the Memo of Parties is the address of the petitioner and the petitioner has means to pay the cost if the Hon'ble Court impose upon the

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petitioner and the petitioner undertakes to pay the same.

6. That the Petitioner is law abiding citizen of India and has deep root in the society and the petitioner used to follow the rules & regulation of the Land.
7. That the respondent is the Government of India and has been ruling through out of the India and is liable to maintain the law & Order in the Nation and is competent body to remove the caller tune from the Mobile Phone as the caller tune has been set by the government to aware the public.
8. That the Corona pandemic has been spreading in through out of India and thereafter the Government of India has declared the Lockdown in the month of March, 2020 and the people of India remained in the house for preventing such pandemic from the India.
9. That the Government of India has been taking many step to curb the spreading of the Pandemic and out of such preventing step there is one step is

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awareness regarding such pandemic by the caller ringtone.

10. That the Government of India has engaged one person namely Mr. Amitabh Bacchan for awaking the people from such pandemic and Mr. Amitabh Bacchan chants about the preventive measure to diminish the Corona Virus from the India.
11. That the ministry of the Telecommunication has directed all the Mobile Service Provider to start the caller ringtone as such caller ringtone will chants the preventive measure in respect of the Corona Pandemic.
12. That during such pandemic there are many corona warrior as the Government of India has self made a plan for pouring the flower on the Corona Warrior for giving them honor.
13. That the Mr. Amtabh Bacchan got affected from the Corona disease and his other family members also become the patient of the Corona disease and he himself could not escape from the Corona Disease.

(10)

14. That the Government of India has been paying fees to Mr. Amitabh Bacchan for chanting such preventive measure on the caller ringtone.
15. That there are some corona warrior who has been doing great service to the Nation and helping the poor and needy people in their needy time as well as providing them Food, Cloth and Shelter and it is very indispensable to mention herein that some corona warriors have distributed their hard earning among the poor and needy people.
16. That some famous Corona Warrior are still ready to give their service without any payment and they are ready to serve the nation with the great welfare service.
17. That Mr. Amitabh Bacchan is not having a clean history as well as he is not serving the nation being a social worker.
18. That all knows that as per the report of the Herald has published on 09/11/2020 that Hon'ble Bombay High Court at Goa on Wednesday admitted the writ

petition filed by National Organisation for Tobacco Eradication (NOTE) against Mr. Amitabh Bachchan and others, for allegedly violating the Anti-Tobacco Act as case is that huge hoardings of Mr. Amitabh Bachchan endorsing electrical products of Anchor Company while smoking a cigar, displayed along the National Highway No.17 from Margao to Mapusa, violated the provisions of the Act and such writ is still pending before the Hon'ble Bombay High Court.

19. That the Hon'ble Allahabad High Court reserved its order on the maintainability of Bollywood icon Mr. Amitabh Bachchan's writ petition challenging the order of Faizabad Additional Commissioner declaring as illegal, allotment of a farming land to him at Daulatpur Village in Barabanki District of the state. A Lucknow division bench comprising Justice Mr. Devi Prasad Singh reserved its order after hearing both the parties. Mr. Amitabh Bachchan had moved the High Court seeking respite in the matter and his counsel Mr. Gaurav Bhatia had filed the writ on his behalf. Citing

violation of rules in the revenue record entry, Faizabad Division Additional Commissioner Mr. Vidyasagar Prasad had quashed the order of former Barabanki District Magistrate Ramashankar Sahu allotting farming land to Mr. Amitabh Bachchan. Earlier, Barabanki District Magistrate Mr. Ashish Kumar Goyal had also scrapped the allotment to the actor by his predecessor Sahu. The actor's petition claimed that the Commissioner's order had transgressed his jurisdiction and Mr. Amitabh Bachchan was not given an opportunity to be heard and when the Lucknow bench of Hon'ble Allahabad High Court has granted some retrieve to the Mr. Amitabh Bachchan then the Uttar Pradesh Government has appealed before the Hon'ble Supreme Court of India and thereafter Mr. Amitabh Bachchan has left the claim and the land was restored to the Gram Sabha (Village Executive).

20. That on 21/10/2011 the leading News Paper of India i.e. Times of India has published the news that AMRITSAR: A prime witness in 1984 Anti-Sikh Riots said that everyone who had been watching

Doordarshan saw how superstar Mr. Amitabh Bachchan provoke the rioter. "I wonder why no one in India lodged case against Amitabh Bachchan said Mr. Jagdish Kaur and it is pertinent to mention herein that one First Information Report{FIR} was registered at the Australia against Mr. Amitabh Bachchan.

21. That Mr. Amitabh Bachchan has been also found entangled in the income tax issue as there was a Civil Appeal No.509/2016 (arising out of S.L.P.(C) No11621/2009) in case titled as CIT Vs. Amitabh Bachchan, which was filed before the Hon'ble Supreme Court of India and such petition was allowed by the Hon'ble Supreme Court and order Dt.11/05/2016 was against Mr. Amitabh Bachchan.
22. That as per the report of The Economic Times / Politics Dt.28/10/2014 that LOS ANGELES: A US court has issued summons against Bollywood star Amitabh Bachchan in an alleged human rights violation case filed by a Sikh rights group. The US District Court here issued the summons on a

complaint filed by New York-based Sikh for Justice (SFJ) and two alleged victims of the 1984 anti-Sikh riots. The court has directed Mr. Amitabh Bachchan to respond in 21 days after he is served with the summons.

23. That on 03/11/2020 one First Information Report was lodged against Mr. Amitabh Bachchan regarding his KBC show for asking the a question related to Manusmirti in the Karamveer episode where social activist Bezwada Wilson and actor Anoop Soni had come as guests as this news was also published and telecasted in many news channel and News Paper specially the Zee News has telecasted such news. After the incident, there were multiple demands from various users to Boycott the show. One user, however, tried to draw a false equivalence between the demand for boycott of the show and the Paris beheading done by the Islamist radicals in France.

24. That on 13/01/2013 the leading News Paper namely Hindustan Times has published a news that

the Bachchans have been accused by former IPS officer YP Singh for putting their money into a project that has violated many BMC norms. Mr. Singh has asserted in a press conference that though he cannot say that Mr. Amitabh Bachchan family gave a loan of Rs.9 crores to a real estate firm to build the mall in Mumbai, it is now clear that the mall is being built on illegal ground. He also said that Mr. Amitabh Bachchan family must take the loan back and ask the BMC to demolish the partly-constructed mall and he also said that the family is known for its good work in the society, so they should wash its hands of the issue.

25. That the Mr. Amitabh Bachchan is not suitable person for such service in the name of nation while charging amount for the same.
26. That the petitioner has made the representation before the Respondent on 24/11/2020 but the respondent has not made the reply and even nor redress the grievance of the petitioner in any manner.

27. That now the petitioner has not been left with any option except to bow down before the Hon'ble Court.
28. That the present petition has been filed within limitation as there is not delay in filing the same.
29. That no such petition has been filed before any Hon'ble High Court of Delhi and Hon'ble Supreme Court of India except the present one.

PRAYER

It is, therefore most respectfully prayed kindly be pleased to remove the caller tune of Mr. Amitabh Bachchan of corona from the mobile in the interest of justice.

Delhi

Petitioner

Dated: 17/12/20

A.K.Dubey & Pawan Kumar
Advocates
F-604, Karkardooma Courts,
Shahdara, Delhi - 110032
0-7838122354
advdubey84@gmail.com